

(2007) 11 SC CK 0008

In the Supreme Court Of India

Case No : Civil Appeal No's. 1891-1892 of 2002

Commissioner of C. Ex., Indore

APPELLANT

Vs

Wintech Taparia Ltd.

RESPONDENT

Date of Decision : 28-11-2007

Acts Referred:

Citation : (2011) 272 ELT 341

Hon'ble Judges : Ashok Bhan, J;Altamas Kabir, J

Bench : Division Bench

Final Decision : Allowed

Judgement

1. It is stated by learned senior counsel for the Appellants that subsequent to the impugned order of the Tribunal, Circular Mo. 58/1/2002-CX., dated 15th January 2002 has been issued by the Central Board of Excise & Customs, New Delhi. Counsel for the parties agree that keeping in view the said circular the impugned order be set aside and the matter be remanded to the Tribunal for a fresh decision.

2. In view of the submissions made by counsel for the parties, the impugned order is set aside and the matter is remitted to the Tribunal for a fresh decision. All contentions are left open.

3. The appeals are allowed accordingly with no order as to costs.